FIR No. 556/2020 Police Station : Rajouri Garden State Vs. Pintu Kumar U/s 356/379/411/120B IPC & 25/27 Arms Act

31.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present:

Sh. Santosh Kumar, learned Additional Public Prosecutor

for State.

Shri Ashwani Tripathi, Ld. Counsel for accused/applicant.

This is an application for grant of bail to accused on the ground that accused has no previous criminal antecedents and he has been falsely implicated in the present case without any cogent evidence. Further, accused is of young age and having deep roots in the society. It is also stated that present FIR has been registered against the accused maliciously and mischievously with an ulterior motive to harass accused/applicant. Therefore, it is prayed that accused may be released on bail.

Reply to the bail application has been filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that the allegations against the accused/applicant are very serious.

Perusal of record shows that earlier bail application of accused was dismissed on 15.07.2020 and since then no new ground has come on record except the fact that co-accused have been granted bail by the Duty Magistrate.

It is worthwhile to note that co-accused were granted bail on the basis of affidavit filed by the complainant stating that main accused Nahid Hussain is his close friend and he was not involved in this case whereas investigation done so far clearly reflects the role of accused Nahid Hussain. Accused Nahid Hussain was

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granted bail on 30.06.2020 whereas the bail application of accused/applicant was dismissed on 15.07.2020 i.e. after the bail was granted to accused Nahid Hussain.

The allegations are serious and after dismissal of the bail application on 15.07.2020, no new ground has been put forward to consider this bail application favourably. The offences are non-compoundable, hence, I do not deem it fit to admit accused on bail. Hence, the bail application of accused/applicant Pintu Kumar stands dismissed.

Application stands disposed off accordingly.

At request, copy of order be given Dasti.

FIR No. 0752/20 Police Station : Nangloi State Vs. Shiraj U/s 392/376/506/34 IPC

31.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present:

Sh. Santosh Kumar, learned Additional Public Prosecutor

for State.

Shri Rajesh Kumar, Ld. Counsel for accused/applicant.

This is a fresh application for grant of bail to accused Shiraj. Reply filed.

Since offence punishable u/s 376 IPC is also involved in the present case, it is mandatory to issue notice to the complainant/victim. Accordingly, issue notice to the complainant/victim for the next date.

Bail application be listed on 07.08.2020.

FIR No. 122/20 Police Station : Patel Nagar State Vs. Adi @ Raju U/s 392/397/411/34 IPC

31.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present:

Sh. Santosh Kumar, learned Additional Public Prosecutor

for State.

Shri Anil Sharma, Ld. Counsel for accused/applicant.

This is an application of accused/applicant Adi @ Raju for adding / modification section 411 IPC in the interim bail order dated 28.07.2020 passed by Shri Puran Chand, Ld. ASJ (West). It is stated that inadvertently section 411 IPC was not mentioned in order dated 28.07.2020 due to which jail authorities did not release accused/applicant from jail.

Investigating Officer has filed reply mentioning therein about the lodging of FIR u/s 392/397/411/34 IPC against the accused/applicant in the present case stating that accused was apprehended red handed and robbed mobile phone was recovered from his possession.

Considering all the facts, the application is allowed and section 411 IPC is also added in interim bail order dated 28.07.2020. Therefore, bail order dated 28.07.2020 shall be read to be u/s 392/397/411/34 IPC.

Application stands disposed off.

Copy of this order be sent to the Jail Superintendent for information.

At request, copy of order be given Dasti.

FIR No. 129/20 Police Station : Nangloi State Vs. Raju U/s 457/380 IPC

31.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present:

Sh. Santosh Kumar, learned Additional Public Prosecutor for State.

IO HC Amit Kumar.

Shri Praveen Vashisth, Ld. Counsel for accused/applicant through video-conferencing (CISCO Webex).

This is an application for grant of anticipatory bail to accused/applicant namely Raju stating *interalia*, that accused is innocent and has been falsely implicated in the present case. It is stated that accused not involved in any other criminal case. It is prayed that since there is apprehension of arrest, accused/applicant may be granted anticipatory bail.

Reply to the bail application has been filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that custodial interrogation of accused is required in the present case.

As per Investigating Officer, accused/applicant has not cooperated or joined the investigation. As per prosecution, co-accused was the bonafide purchaser of stolen mobile phone that is why he was granted bail, but the applicant is main accused suspected of theft in the present case.

Considering the entire facts of the case, as there are specific and serious allegations against the accused/applicant, the fact that he is not joining the investigation and his custodial interrogation will be required to recover the stolen articles, I do not deem it fit to grant anticipatory bail to him. Hence, the anticipatory bail application of accused / applicant Raju stands dismissed.

Application stands disposed off accordingly.

FIR No. 132/2020 Police Station : Khyala State Vs. Sunil @ Jalku

U/s 304/34 IPC

31.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present:

Sh. Santosh Kumar, learned Additional Public Prosecutor

for State.

IO ASI Naresh Kumar.

Shri Raghav Mehndiratta and Shri Saksham Bhayana, Ld. Counsel

for accused/applicant.

This is an application for grant of bail moved on behalf of accused Sunil @ Jhalku on the ground that he is in judicial custody since 17.02.2020. Further, chargesheet has been filed in the case and custodial interrogation of accused/applicant is not required. It is also stated that accused is the sole bread earner of his family consisting of his parents, wife and three children. Father of accused is suffering from TB and is wife is a patient of depression. Further, due to current situation of Covid-19, it has become very difficult for family of accused to survive, hence it is prayed that accused may be released on bail.

Reply to the bail application has been filed.

In support of his arguments, Ld. Counsel for accused/applicant has relied on judgments of the Hon'ble Supreme Court passed in *Criminal Appeal no.* 13/1968 titled as Jani Gulab Shaikh Vs State of Maharashtra and by Hon'ble High Court passed in *Criminal Appeal no.* 385/1998 titled as Satpal Vs State.

Ld. Additional Public Prosecutor has opposed the bail application stating that there are specific allegations against the accused, which are quite serious. Dismissal of bail application is prayed for. It is further submitted that the applicant

has moved a bail application earlier also, which was dismissed on 10.06.2020 and thereafter there is no change in circumstances.

As per reply of Investigating Officer, accused/applicant is the main accused in the present case as he has beaten the deceased and dragged him on road, again beat him and thereafter left the spot alongwith co-accused. As per post-mortem report, the injuries caused to the deceased were sufficient to cause death. Further, the entire incident of beating the deceased has been captured in local CCTV footage. There is apprehension that if accused is released on bail, he may threaten the family of deceased and may win over the witnesses as deceased was the distant relative of accused /applicant. It is also stated that accused/applicant is the resident of Nepal and there is possibility that if he is released on bail, he may abscond or flee from justice.

Perusal of record shows that earlier bail application of accused/applicant was dismissed on 10.06.2020 and since then no new ground has emerged on record which entitles the accused/applicant to bail. It is submitted by Ld. Counsel for accused / applicant that chargesheet has been filed, which is not a sufficient ground to grant bail to accused.

Keeping in view the afore-discussed facts and circumstances and considering the gravity of offence that the applicant has caused the death of a person in the present case, I do not deem it fit to admit accused on bail. Hence, the bail application of accused/applicant Sunil @ Jalku stands dismissed.

Application stands disposed off accordingly.

At request, copy of order be given Dasti.

(SAMAR VISHAL)
Addl. Sessions Judge-08

West District, THC Delhi

FIR No. 535/20 Police Station : Paschim Vihar West State Vs. Atul Shokeen U/s 307 IPC & 25/27 Arms Act

31.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present:

Sh. Santosh Kumar, learned Additional Public Prosecutor

for State.

Shri Ashok Chhikara, Ld. Counsel for accused/applicant through

video-conferencing (CISCO Webex).

Ld. Counsel for accused/applicant submits that he has sent bail order of the Hon'ble High Court, but the same has not been received yet.

Ld. Counsel is at liberty to file the bail orders physically in the court.

In the meantime, notice be issued to the Investigating Officer to file the previous bail orders of the applicant/accused, on the next date.

Be listed on 05.08.2020.



FIR No. 395/20 Police Station: Moti NAgar State Vs. Vishnu U/s 392/34 IPC

31.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present:

Sh. Santosh Kumar, learned Additional Public Prosecutor

for State.

Shri Prem Singh, Ld. Counsel for accused/applicant.

This is an application for grant of bail to accused/applicant Vishnu. It is stated that due to current prevailing situation of Covid-19, accused has already been released on parole by the Jail Superintendent on 11.06.2020, therefore, he may be granted regular bail.

All such interim orders have been extended by the Hon'ble High Court till 31.08.2020 in WP(C) 3037/2020, Court On Its Own Motion dated 13.07.2020.

Since the accused has already been released on parole, the regular bail application of accused/applicant Vishnu will be heard on 28.08.2020.

> (SAMAR VISHAL) Addl. Sessions Judge-08 West District, THC Delhi

FIR No. 86/2020 Police Station : Paschim Vihar State Vs. Aditya Gupta U/s 498A/406/34 IPC

31.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present:

Sh. Santosh Kumar, learned Additional Public Prosecutor

for State.

Shri Anurag Sharma, Ld. Counsel for accused/applicant.

Fresh reply of IO filed as per which the complainant herself is not cooperating in the investigation whereas the applicant/accused has joined the investigation.

Let notice be issued to Investigating Officer to appear in person for final disposal of the bail application.

Till then, interim order granted vide order dated 20.02.2020 to continue.

Bail application be listed on 03.09.2020.

FIR No. 229/20

Police Station : Patel Nagar State Vs. 1. Chanchala Devi 2. Naveen Kumar U/s 498A/406/34 IPC

31.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor

for State.

Shri Ganesh Chand, Ld. Counsel for accused/applicant through

video-conferencing (CISCO Webex).

This is an application for grant of anticipatory bail to applicants/accused Chanchala Devi and Naveen Kumar.

Investigating Officer has filed reply.

It seems that no notice has been give by the Investigating Officer to the applicants to join the investigation.

Present is a matrimonial dispute.

For disposal of the bail application, let notice be issued to the IO to appear in person alongwith case diary, positively on the next date of hearing.

Till then, Investigating Officer is directed not to take any coercive action against the applicants.

Applicants are directed to join the investigation as and when required by the Investigating Officer.

Bail application be listed on 20.08.2020.

FIR No. 708/20 Police Station : Khyala State Vs. Rohit U/s 25/54/59 Arms Act

31.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present:

Sh. Santosh Kumar, learned Additional Public Prosecutor

for State.

Shri U. M Tripathi, Ld. Counsel for accused/applicant.

This is an application for grant of bail to accused/applicant Rohit on the ground that accused has been falsely implicated in the present case and is in judicial custody since 17.07.2020. No recovery has been affected from the accused/applicant and investigation is complete. It is prayed that since the accused is the sole bread earner of his family consisting of his wife, children and widow mother, he may be released on bail.

Reply to the bail application has been filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that accused is a habitual offender.

As per reply, accused/applicant is BC of area and involved in number of criminal cases.

Considering the current prevailing situation and the fact that accused/applicant is on bail in other cases listed against him, I deem it fit to grant bail to accused. Hence, accused/applicant Rohit is admitted on bail on his furnishing a personal bond in the sum of Rs. 20,000/- with one surety of the like amount to the satisfaction of Duty MM (West).

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Application stands disposed off accordingly.

Copy of this order be sent to the court concerned as well as to the Jail Superintendent.

At request, copy of order be given Dasti.

Bail application no. 56/2020, 57/2020 and 58/2020

FIR No.803/2019

Police Station: Nangloi

State Vs. 1) Chanda Begum 2) Israil Ahmed 3) Mohd Rizwan

U/s 498A/406/34 IPC

31.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar Singh, learned Additional Public

Prosecutor for State.

None for applicant / accused.

Reply to the bail application received from the ASI Rajender Singh.

It is observed that neither the counsel for applicant nor applicant has appeared for the last many dates. Last opportunity is given to appear and argue the anticipatory bail application on 17.09.2020.

(SAMAR VISHAL) Addl. Sessions Judge-08 West District, THC Delhi

Bail Application No. 4738

FIR No.425/2019 Police Station: Khyala State Vs. Ram Prashad

31.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State.

None for applicant / accused.

It is observed that neither the counsel for applicant nor applicant has appeared for the last many dates. Last opportunity is given to appear and argue the anticipatory bail application on 16.09.2020.

FIR No.96/2020

Police Station: Paschim Vihar

State Vs. Rohit Khera

31.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar Singh, learned Additional Public

Prosecutor for State.

None for applicant / accused.

Reply to the anticipatory bail application received from the ASI Mahavir Singh.

It is observed that neither the counsel for applicant nor applicant has appeared since 31.03.2020. Last opportunity is given to appear and argue the anticipatory bail application on 15.09.2020.

FIR No.130/2020 Police Station : Punjabi Bagh State Vs. Sonu @Amar U/s 307/34 IPC and

25/27 Arms Act

31.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar Singh, learned Additional Public

Prosecutor for State.

Ms. Dhaneshwari Learned counsel for applicant / accused

through video-conferencing (CISCO Webex).

This the second application for grant of interim bail moved on behalf of applicant Sonu @ Amar on the ground of Minutes of Meeting of High Powered Committee of Hon'ble High Court of Delhi vide Minutes of Meeting dated 18.05.2020.

Reply of the bail application received from the investigating officer.

Let a report be called afresh from Jail Superintendent about the conduct of applicant in jail i.e. a certificate of good conduct during his custody alongwith the period of incarceration. The jail Superintendent shall also specify whether according to jail records, there is any other case against the applicant or not, for **05.08.2020**.

(SAMAR VISHAL) Addl. Sessions Judge-08 West District, THC Delhi

FIR No. 0664/2020 Police Station: Rajouri Garden State Vs. Nikhil Bhatia U/s 498A/377/323/406/506/34 IPC

31.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar Singh, learned Additional Public

Prosecutor for State.

Sh. Pradeep Teotia Learned counsel for applicant / accused through video-conferencing (CISCO Webex).

Fresh second application for grant of anticipatory bail to the applicant / accused Nikhil Bhatia moved.

Let reply of the anticipatory application be called from the investigating officer for the next date of hearing.

Issue notice to the complainant for the next date of hearing. Put up on 05.08.2020.